## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:1506 ANSWERED ON:06.03.2013 ADF AT AIRPORTS

Majhi Shri Pradeep Kumar; Patel Shri Kishanbhai Vestabhai; Semmalai Shri S.; Sugavanam Shri E.G.; Yaskhi Shri Madhu Goud

## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Airports Authority of India (AAI) levy Airport Development Fee (ADF) on the passengers at variousairports in the country;
- (b) if so, the details thereof and the aims and objectives for levying such fee;
- (c) the details of ADF collected by the AAI from various airports during each of the last three years and the current year, airport-wise along with the manner in which such funds are utilised by AAI;
- (d) whether the Government has issued/proposes to issue any directives to stop levying ADF at various airports;
- (e) if so, the details in this regard and the reasons therefor;
- (f) whether the Supreme Court has observed that the ADF and User Development Fee collected from passengers at IGI Airport, Delhi was unreasonable, and;
- (g) if so, the details thereof and the reaction of the Government thereto along with the details of increase in landing and parking charges proposed to be levied by the Government in future?;

## **Answer**

Minister of State in the Ministry of CIVIL AVIATION (SHRIK. C. VENUGOPAL)

- (a) Airports Authority of India (AAI) is levying and collecting Development Fee (DF) at Indira Gandhi International Airport (IGIA), New Delhi and Chhatrapati Shivaji International Airport (CSIA), Mumbai.
- (b) As per Section 22A of Airports Authority of India Act, 1994 read with Section 13(1)
- (b) of Airports Economic Regulatory Authority (AERA) of India Act, 2008, AERA has determined the amount of DF of Rs.3395.35 crores at IGIA, New Delhi for the period from 01.01.2013 upto April 2016 to be collected from each domestic and international embarking passengers @ Rs.100 and @ Rs.600/- respectively w.e.f. 01.01.2013. (earlier rate Rs.200 and Rs.1200 respectively). In case of CSIA, Mumbai, AERA has determined the amount of DF of Rs.3845.50 crores for the period from 01.01.2013 upto April 2021 to be collected from each domestic and international embarking passenger @ Rs.100 and @ Rs.600 respectively w.e.f. 01.01.2013. The objective of levy is to bridge the funding gap of the development of airport project undertaken/being undertaken by M/s Delhi International Airport Private Limited and M/s Mumbai International Airport Private Limited.
- (c) The details of DF collected during the last three years at IGI Airport, New Delhi (2009-10 Rs.635.19 Crs) (2010-11 Rs,673.89 crs) (2011-12 Rs.312.70 crs) and 2012-13 (upto Jan 13 is Rs.797.74 crs). At CSI Airport, Mumbai (2009-10 Rs.267.41 crs) (2010-11 Rs.319.50 crs) (2011-12 Rs.53.83 crs) and 2012-13 (upto Jan 13 is Rs.211.20 crs). Amount of DF so collected by AAI is utilised for development of aeronautical assets at IGI and CSI Airports respectively,
- (d) No, Madam,
- (e) Does not arise,
- (f) No, Madam,
- (g) Does not arise.